

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18972/2018

(Arising out of impugned final judgment and order dated 07-11-2017 in WA No. 45302/2009 passed by the High Court Of Judicature At Allahabad)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

MOHAMMAD SALEEM & ORS.

Respondent(s)

Date : 03-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. K. M. Nataraj, A.S.G.
Mr. Shraddha Deshmukh, Adv.
Mr. Sachin Sharma, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Ms. Neha Rathi, AOR
Mr. Pranav Sachdeva, Adv.
Mr. Kamal Kishore, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Leave granted.

The learned counsel for the respondents may file additional pleadings, if advised, within a period of six weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR